

## Notes of the Registry

## Orders of the Tribunal

Defects removed,  
for Registration.

*Sh*  
26/10/05

*Shrivastava*

~~Registrar~~

26/10/05

*Applicant*

Order dated 27.07.06

Id. Counsel for the Applicant has filed a Memo for withdrawal of this Original Application with liberty to file better O.A. since some of the relevant documents regarding representation made to the Authority could not be annexed to the O.A. inadvertently.

In view of the above, application is allowed to withdraw the Original Application with liberty to file fresh proper O.A. Such O.A. shall be filed within 20 days from today and shall not be entertained thereafter.

*is*

The Application is allowed to be withdrawn with liberty as granted above with no order as to costs.

*Member (Admn.)*

*P*  
Vice-chairman

on Memo

For Admissibility

*h*  
26/10/06

*Bench*

Copies of order  
on 27.07.06 pre-  
pared for both  
the counsels.

*h*  
on 08/10/06  
*W. P. P.  
S. O. S.*